

CS No. 16770/16
Yarko Sales Vs. Bal Kishan

27.07.2020

Present: Shri P.K. Rawal, Id. Counsel for plaintiff (**presence secured through electronic mode**).

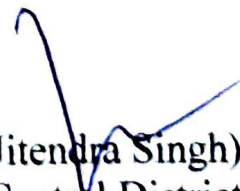
None for defendant.

The matter is at the stage of final arguments and is one of the oldest matter pending in this court.

Ahlmad informs that court notice could not be served on the defendant as his or his counsel's e-mail ID was not available on judicial file. It is also informed by court staff that despite efforts, contact with Id. counsels for defendants could not be established. In view of the same, the matter stands adjourned.

Let court notice be issued to the defendant and his counsel for the next date of hearing.

Be listed for final arguments on **20.08.2020** through video conferencing or physically if suspension of physical working is revoked.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/27.07.2020

CS DJ/1370/17
Davinder Singh and Ors.
V/s
Kamal Kamra

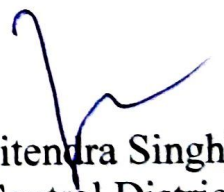
27.07.2020

Present: Shri S.K. Garg, ld. counsel for plaintiffs no. 6, 7 and 8 (**presence secured through electronic mode**).

None for defendant.

The matter is fixed for arguments on the application under Order IX Rule13 CPC for setting aside ex-parte order dated 12.07.2017. However, the court staff informs that despite efforts, contact with ld. counsel for defendant could not be established . In view of the same, the matter stands adjourned.

Be listed for arguments on the aforesaid application on **07.12.2020**.
Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/27.07.2020